

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01224/2019
Chandigarh, this the 27th day of November, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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MES No. 506781 Ran Singh son of late Sh. Charan Singh, aged 60 years retired as Electrician HS I from the office of Garrison Engineer, Basauli (J&K) at present R/o Village Nauuan Pind, PO Firozepur Kalan, Tehsil and Distt Pathankot (Punjab)-145001, Group C

....Applicant

(Present: Mr. Shailendra Sharma, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, South Block Army HQ, New Delhi – 110001.
2. The Engineer in Chief, Army HQ, Kashmir House, New Delhi – 110001.
3. The Commander Works Engineer, Pathankot – 145001.
4. The Garrison Engineer, Basauli Distt Jammu (J&K) – 184152.
5. Principal Controller of Defence Accounts (Pension) Allahabad (UA)

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. The representation dated 11.06.2019 (Annexure A-1) followed by legal notice dated 01.08.2019 (Annexure A-3) seeking the notional benefit of one increment on completion of one full year service on the date of retirement, is pending consideration with the respondents. In support of the claim, learned counsel has placed reliance upon judicial pronouncement by the Hon'ble Madras High Court in the case of P. Ayyamperumal Vs. Union of India and Others (WP NO.

15732/2017 decided on 15.09.2017), upheld by the Hon'ble Supreme Court while dismissing the SLP filed by the Union of India on 23.07.2018.

3. Since the matter is pending with the respondents, I deem it appropriate, at this stage, to dispose of this O.A., in limine, with a direction to the respondents to take a call and decide the claim of the applicant, as raised by way of indicated representation and legal notice (Annexures A-1 and A-3 respectively), in view of judicial pronouncement relied upon by him, by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Ordered accordingly. The order so passed be communicated to the applicant.

4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.
No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 27.11.2019**

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